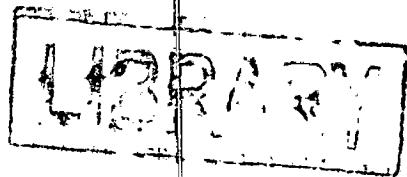


THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

O. A No. 351/ 691

/2017



In the matter of:

S. KABILAN, aged about 54 years, son of Late
A. Sethuraman, residing at Quarter No. P-13,
Type-Iv, near Water Treatment Plan, Village-
Lamba, South Andaman, Port Blair-744103 at
present working as Assistant Engineer,
Andaman Public Works Department posted at
Diglipur, CD(!) with effect from 10.04.2011.

...Applicant

-Versus-

1. UNION OF INDIA service through the
Secretary, Ministry of Urban Development,
Nirman Bhawan, Maulana Azad Road, New
Delhi-110011.

2. THE LIUTENANT GOVERNOR, Andaman
and Nicobar Islands, Raj Niwas, Port Blair-
744101;

3. THE CHIEF SECRETARY, Andaman and
Nicobar Administration, Secretariat, Port
Blair-744101;

4. THE SECRETARY (PWD), Andaman and
Nicobar Administration, Secretariat, Port
Blair-744101;

*Wd**LL*

5. ANDAMAN PUBLIC WORKS

DEPARTMENT, Nirman Bhawan, Port Blair,
through the Chief Engineer, APWD, Port
Blair-744101.

6. THE CHIEF ENGINEER, Andaman Public
Works Department, Andaman & Nicobar
Administration, Port Blair-744101;

7. THE SUPERINTENDING ENGINEER,
Nicobar APWD, Car Nicobar, Pin-744102;

8. THE EXECUTIVE ENGINEER, Construction
Division, APWD, Diglipur, Pin-744202;

9. THE ASSISTANT SECRETARY (PWD),
Andaman and Nicobar Administration,
Secretariat, Port Blair-744101;

... Respondents.

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 351/691/2017

Date of order : 16.6.2017

**Present: Hon'ble Mr.A.K.Patnaik, Judicial Member
Hon'ble Ms.Jaya Das Gupta, Administrative Member**

For the applicant : Mr.P.C.Das, counsel
Ms.T.Maity, counsel

For the respondents: Mr.S.K.Ghosh, counsel

O R D E R (ORAL)

A.K.Patnaik, Judicial Member

Heard Mr.P.C.Das, ld. Counsel along with Ms.T.Maity, ld. Counsel appearing for the applicant and Mr.S.K.Ghosh, ld. Counsel appearing for the respondents.

2. Mr.Das submitted that the applicant has already made a representation dated 15.7.2016 addressed to respondent No.6, the Chief Engineer, APWD, A&N Administration, Port Blair but the same is still pending disposal.

3. Therefore without entering into the merit we dispose of this OA by directing the respondent No.6 that if any such representation has been preferred by the applicant dated 15.7.2016 and the same is still pending consideration, then the same may be considered as per the rules and regulations in force and result be communicated to the applicant by way of a well reasoned order within 6 weeks from the date of receipt of this order.

4 Though we have not expressed any opinion on the merit of the case, still then we made it clear that if the grievance of the applicant is found to be genuine, the respondent authorities may take necessary steps for redressal of the grievance of the applicant. If in the meantime the representation dated 15.7.2016 stated to have been made by the applicant is disposed of, the decision thereof be communicated to the applicant within 2 weeks.

WL

5. As prayed for by ld. Counsel for the applicant, a copy of the order be handed over to ld. Counsel for both sides during the course of this day.
6. With the aforesaid observations the OA is disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(A.K.PATNAIK)
JUDICIAL MEMBER

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